

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(C) No. 3258 of 2021**

Sangram Singh Petitioner

Versus

The State of Jharkhand through the Sub-Divisional Magistrate, Chas,
Bokaro & Anr. Respondents

CORAM: HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner : Mr. Anil Kumar Sinha, Sr. Advocate
Mr. Krishanu Ray, Advocate

For the Respondent No. 1 : Mr. Ashish Kr. Thakur, AC to AAG-III

03/09.09.2021 The present writ petition is taken up today through Video conferencing.

The learned Senior Counsel for the petitioner, while pressing the prayer made by the petitioner in the present writ petition, submits that the Sub-Divisional Magistrate, Chas, Bokaro had no jurisdiction to pass the impugned order dated 10.08.2021 so as to forcibly dispossess the petitioner from Quarter No. 673, Sector- 9/A, Bokaro Steel City, Bokaro. Even if there was no valid allotment of the said quarter in favour of the petitioner, it was for the owner of the said quarter i.e., the management of the Bokaro Steel Limited to take suitable action against the petitioner.

Mr. Ashish Kumar Thakur, AC to AAG-III appearing on behalf of the respondent no. 1, prays for and is allowed four weeks' time to seek instruction and file counter affidavit.

Put up this case under appropriate heading after four weeks.

Necessity of issuance of notice upon respondent no. 2 shall be considered after filing of counter affidavit on behalf of the respondent no. 1.

(Rajesh Shankar, J.)